

Statement of " 20 old cases " of the court of District & Additional Sessions Judge-III, Singhbhum West at Chabasa

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of case/trial/ year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other court along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Court
1	2	3	4	5	6*	7*	8	9**	10**	11***	12***
1	Sessions Trial	24/02/87	Appearance		No. of cases disposed in the present month along with the Case no. and year 1. C/1-19(S)/10 2. C/3-44/11 3. GR -446/12 4. Sessions Trial-34/07	No. of cases replaced due to disposal in the present month	20.00%	9**	10**	11***	12***
2	Sessions Trial	9/104	Evidence	Newly Added							
3	Sessions Trial	20/2/07	Evidence	Newly Added							
4	Sessions Trial	15/7/08	Evidence	Newly Added							
5	Sessions Trial	16/6(S)/08	Evidence	Newly Added							
6	Sessions Trial	48(S)/09	Evidence	Newly Added							
7	Sessions Trial	294 (S1)/09	Charge	Newly Added							
8	Sessions Trial	256(S)/09	Evidence	Newly Added							
9	Sessions Trial	49/10	Evidence	Newly Added							
10	Sessions Trial	59(S)/10	Evidence	Newly Added							
11	Sessions Trial	68(S)/11	Evidence	Newly Added							
12	Sessions Trial	81(S)/11	Appearance	Newly Added							
13	Sessions Trial	131(S1)/11	Evidence	Newly Added							
14	Sessions Trial	131(S2)/11	Appearance	Newly Added							
15	Sessions Trial	20/7/11	Appearance	Newly Added							
16	Sessions Trial	238(S)/11	Appearance	Newly Added							
17	Sessions Trial	273/11	Appearance	Newly Added							
18	Sessions Trial	23/12	Evidence	Newly Added							
19	Sessions Trial	80/12	Evidence	Newly Added							
20	Sessions Trial	18/2/12	Evidence	Newly Added							

Statement of " 20 old cases " of the court of C. J-M-Cum 2nd Assistant Sessions Judge, Singhbhum West at Chabasa.

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of case/trial/ year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other court along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Court
1	2	3	4	5	6*	7*	8	9**	10**	11***	12***
1	G.R	38/09	Supply of Police Paper		No. of cases disposed in the present month along with the Case no. and year 1. C/1-19(S)/10 2. C/3-44/11 3. GR -446/12 4. Sessions Trial-34/07	No. of cases replaced due to disposal in the present month	20.00%	9**	10**	11***	12***
2	G.R	24/00	Evidence	Newly Added							
3	Sessions Trial	14/08	Argument	Newly Added							
4	C/3	48/09	Appearance	Newly Added							
5	G.R	42/09	Evidence	Newly Added							
6	G.R	156/09	Death Report	Newly Added							
7	G.R	496/09	Appearance	Newly Added							
8	C/3	44/10	Appearance	Newly Added							
9	C/1	54/10	Evidence before charge	Newly Added							
10	C/1	78/10	Hearing	Newly Added							
11	C/7	11/2/10	Evidence	Newly Added							
12	C/3	28/11	Appearance	Newly Added							
13	C/3	29/11	Appearance	Newly Added							
14	C/3	30/11	Appearance	Newly Added							
15	C/7	10/2/11	Hearing	Newly Added							
16	G.R	379/11	Evidence	Newly Added							
17	C/3	54/12	Evidence	Newly Added							
18	C/7	169/12	Evidence	Newly Added							
19	G.R	386/12	Appearance	Newly Added							
20	G.R	431/12	Evidence	Newly Added							

Statement of " 20 old cases " of the court of Senior Civil Judge-II, Singhbhum West at Chaibasa.

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of cases/nature & year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other court along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Court
1	2	3	4	5	6*	7*	8	9**	10**	11**	12***
1	Title (P) Suit	08/06	For S/R		No. of cases disposed - 1 1. Title Suit-03/13	1	5.00%		
2	Final Decree	08/09	Step								
3	Title Suit	06/13	S/R of Notice								
4	Title (P) Suit	10/13	Step								
5	Title (P) Suit	15/13	S/R of Notice								
6	Title (P) Suit	19/13	S/R of Notice								
7	Title (P) Suit	27/13	Evidence								
8	Title Suit	05/14	Plaintiff for Evidence								
9	Title Suit	09/14	S/R of Notice								
10	Title Suit	07/15	Evidence								
11	Original (T) Suit	08/15	Hearing	Newly Added							
12	Title (P) Suit	14/15	Argument								
13	Original (P) Suit	34/15	Evidence								
14	Original (T) Suit	38/15	Hearing								
15	Original Suit	40/15	Hearing								
16	Original Suit	41/15	Hearing								
17	Original Suit	42/15	Argument								
18	Original Suit	45/15	Hearing								
19	Original (M) Suit	08/16	Evidence								
20	Original (T) Suit	14/16	Hearing								

Statement of " 20 old cases " of the court of A.C.J.M-Cum 2nd Assistant Sessions Judge, Singhbhum West at Chaibasa.

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of cases/nature & year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other court along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Court
1	2	3	4	5	6*	7*	8	9**	10**	11**	12***
1	G.R	386(S)/07	Appearance	Newly Added	No. of Cases Disposed of- 7 1. G.R -502(S)/06 2. C/3-50/10 3. GR -567/13 4. C/1-142/13 5. G.R.-225/14 6. C/3-61(S)/12 7. GR-530/12	7	35.00%
2	G.R	121/08	Appearance	Newly Added							
3	G.R	429(S)/09	Appearance								
4	G.R	429(S1)/09	Appearance								
5	G.R	55/10	Appearance								
6	G.R	55(S)/10	Evidence	Newly Added							
7	G.R	239/10	Appearance								
8	G.R	454/10	Evidence								
9	G.R	515/10	Argument								
10	C/3	29/11	Evidence								
11	G.R	320(S)/11	Evidence								
12	C/3	61/12	Evidence								
13	G.R	569/12	Evidence								
14	G.R	207(S)/13	Appearance								
15	G.R	329/13	Evidence								
16	G.R	452/13	Evidence	Newly Added							
17	G.R	659/13	Evidence								
18	G.R	674/13	Appearance	Newly Added							
19	C/1	03/14	Appearance	Newly Added							
20	G.R	52/14	Evidence	Newly Added							

Statement of " 20 Old cases "of the Court of Ms Kumari Jiv, S.D, J.M.Sadar, Chahbasa

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of cases (nature & year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other court along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Court
1	2	3	4	Newly Added	6*	7*	8	9**	10**	11***	12***
2	GR	02(S)/00	Appearance		No. of cases disposed -6 1. G.R.-215(S)/02 2. G.R-577/06 3. GR -434/11 4.G.R-78/12 5. G.R-412(S)/12 6. C/1-70(S)/13	6	30.00%	3 1.C/2-01/08 2.C/1-42/08 3.C/3-38/10	3 1.G.R-547/13 2.G.R-574(S)/13 3.C/1-51/13		
3	GR	151(SL)/03	Evidence								
4	GR	434/03	Evidence								
5	GR	396/05	Evidence								
6	GR	35(S)/06	Evidence								
7	C/1	49/08	Evidence before charge								
8	GR	202/08	Evidence								
9	GR	202(S)/08	Appearance	Newly Added							
10	GR	244/08	Argument								
11	GR	336(S)/10	Evidence								
12	GR	78(S)/12	Appearance	Newly Added							
13	GR	305(S)/12	Evidence	Newly Added							
14	GR	496/12	Statement u/s 313 Cr.P.C								
15	C/1	51/13	Appearance	Newly Added							
16	GR	150/13	Appearance								
17	GR	346(S)/13	Evidence	Newly Added							
18	GR	547/13	Appearance	Newly Added							
19	GR	574(S)/13	Argument	Newly Added							
20	GR	608(S)/13	Appearance								
		640/13	Evidence	Newly Added							

Statement of "20 Old cases "of the Court of Principal Magistrate J J B ,Chahbasa

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of cases (nature & year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other court along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Court
1	2	3	4	5	6*	7*	8	9**	10**	11***	12***
1	GR	183(S)/02	Evidence		No. of cases disposed -2 1. GR-387/17 2.G.R- 73/18	2	10.00%				
2	GR	45/11	Evidence								
3	GR	369(S)/13	Evidence								
4	GR (POCSO)	41/16	Evidence								
5	GR	230/15	Evidence								
6	GR	241/15	Suspended till further order								
7	GR	325/15	Evidence								
8	GR	47/16	Evidence								
9	GR	223/16	Evidence								
10	GR	225/16	Evidence								
11	GR (POCSO)	07/17	Supply of Police Paper								
12	GR	57/17	Evidence								
13	GR	181/17	Evidence								
14	GR	577/17	Evidence	Newly Added							
15	GR	672/17	Evidence								
16	GR (POCSO)	11/18	Evidence								
17	GR (POCSO)	23/18	Statement u/s 313 Cr.P.C	Newly Added							
18	GR	182/18	Evidence								
19	GR	183/18	Evidence								
20	GR	220/18	Evidence								

Statement of " 20 old cases " of the Court of Sri Shivam Chaurasia, J.M. 1st Class, Chalbasa

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of case/signature & year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other court along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Court
1	2	3	4	5	6*	7*	8	9**	10**	11**	12***
1	G.R	331(S)/99	Production of accused	Newly Added							
2	G.R	80(S)/04	Production of accused								
3	G.R	374/06	Production of accused								
4	G.R	285(S)/09	Charge								
5	C/1	01/10	Argument		1	1	5.00%				
6	C/3	28(S)/10	Appearance		1.G.R-306/2013						
7	C/3	45/10	Inquiry Evidence								
8	C/7	132/10	Statement u/s 313 Cr.P.C								
9	G.R	245(S)/10	Evidence								
10	C/1	52/11	Appearance								
11	G.R	178/11	Production of accused								
12	G.R	233/12	Awaiting Death Report								
13	G.R	393/12	Hearing								
14	C/1	132/13	Evidence before charge								
15	G.R	182/13	Evidence								
16	G.R	260/13	Appearance								
17	G.R	321/13	Statement u/s 313 Cr.P.C								
18	G.R	525/13	Evidence								
19	G.R	542/13	Appearance								
20	G.R	169/14	Evidence								

Statement Clerk
Civil Courts, Chalbasa

Court Manager
Civil Court, Chalbasa

Registrar,
Civil Courts, Chalbasa

Principal District & Sessions Judge,
Singhnhum West at Chalbasa

For the month of January, 2019

Sl. No.	Nature of the Case	Year	Status	Remarks	No. of cases disposed in the present month along with the Case no. and year	No. of cases replaced due to disposal in the present month	%age of disposal in the present month	No. of cases (nature & year) with stayed proceedings	No. of cases replaced due to stayed proceedings	No. of cases transferred to other Judgeship along with the case no. in detail	No. of case (Nature & year) replaced due to Cases transfer to other Judgeship
1	2	3	4	5	6*	7*	8	9**	10**	11***	12***
1	Sessions Trial	243(S2)/87	Appearance		6*	7*	10.00%	9**	10**	11***	12***
2	Execution case	26/89	Steps		No. of cases disposed -2	2					
3	Sessions Trial	377/94	Evidence		1. Vigilance case-02/04						
4	Execution case	11/96	Hearing		2. G.R.-279/03						
5	Sessions Trial	37(S2)/96	Evidence	Newly Added							
6	Vigilance Case	29/96	Argument								
7	Sessions Trial	179/1997	Statement u/s 299 Cr.P.C								
8	Vigilance Case	08/2000	Argument								
9	Vigilance Case	48/02	Evidence								
10	C/7	146/02	Defence Evidence								
11	Title Suit	09/03	Evidence								
12	Vigilance Case	30/03	Evidence								
13	G.R	143(S)/03	Evidence								
14	C/7	667/03	Evidence after charge								
15	Title Suit	02/04	Argument								
16	Vigilance Case	26/04	Evidence								
17	C/7	676/05	Judgment								
18	C/7	752/05	Judgment								
19	C/7	1020/05	Judgment								
20	C/7	1049/05	Judgment								

Statement Clerk
Civil Court,ChalbasaCourt Manager
Civil Court, ChalbasaRegistrar
Civil Court,ChalbasaPrincipal District & Sessions Judge,
Singbhum West at Chalbasa

Monthly Report Format of COMPLAINT CASES U/S 156(3) Cr.P.C for the month January, 2019 of the Judgeship of Singhbhum West at Chaibasa

S.No.	Comp. Case No. u/s 156 (3) Cr. P.C.	When sent to concerned Police Station for institution	Name of the Police Station	Whether instituted or not	If instituted; Date of Registration of FIR with Sections Invoked	Date of submission of Charge Sheet/ FF	if Investigation pending; since when	Remarks
1	C/1-117/14	16.07.2014	Muffasil P.S.	Yes	27.02.2015 u/s 323,447,506,34 IPC 3(I)(V)(X) SC/ST Act	----	27.02.2015	----
2	C/1-42/14	02/09/14	Manoharpur P.S.	Yes	02/09/2015, u/s 147,148,149,120B,379,364,302,201 IPC	----	02/09/15	----
3	Comp-22/16	02/08/16	Karaikella P.S	Yes	03.09.2016 u/s 420,406,403 IPC	----	03/09/16	----
4	Comp-140/17	28.02.2017	Sadar P.S.	Yes	03.03.2017 u/s 406,420,504 IPC	----	03/03/17	----
5	Comp-29/15	04/02/16	sonua P.S	Yes	18.08.2017 u/s 406,409,420,120B,34 IPC	----	18.08.2017	----
6	Comp-336/17	31.07.2017	Mufassil P.S.	Yes	05.09.2017,u/s 143,419,420,427,468,471. 406,34 IPC	----	05/09/17	----
7	Comp-353/17	22.08.2017	SC/ST PS	Yes	28.09.2017 u/s 323,324,500,34 IPC & 3(r)(s)(u)3(VIII) SC/ST Act 1989	----	28.09.2017	----
8	Comp-372/17	30.08.2017	Gua P.S.	Yes	15.10.2017 u/s 406,420,379,409,34 IPC	----	15.10.2017	----
9	Comp-22/17	01/11/17	Chakradharpur P.S	Yes	02.12.2017 u/s 498A,323,34 IPC & DP Act	07.01.19	----	----
10	Comp-393/17	21.11.2017	Tonto P.S.	Yes	08.12.2017 u/s 420,465,467,468,506 IPC	29.01.2019	----	----
11	Comp-311/17	10/07/17	Sadar P.S.	Yes	16.07.2017 u/s 406,420,418,506 IPC	----	17.07.2017	----
12	Comp-64/17	07/12/17	Mahila PS CKP	Yes	21.12.2017 u/s 342,252,427,506 IPC & W.C. Act.	10.01.2019	----	----
13	Comp-44/18	20.04.2018	Sadar P.S.	Yes	07.05.2018 u/s 498A IPC & D.P. Act	----	07/05/18	----
14	Comp-93/18	24.04.2018	Sadar P.S.	Yes	14.05.2018 u/s 498A,494,354B,323,334 IPC & D.P. Act	----	14.05.2018	----
15	Comp-125/18	31.05.2018	Sadar P.S.	Yes	07.06.2018 u/s 420 IPC & D.P. Act	----	07/06/18	----
16	Comp-103/17	07/03/18	Mahila PS CKP	Yes	04.06.2018 u/s 498A,494,323,384,34 IPC	08.01.2019	----	----
17	Comp-63/17	21.05.2018	Manoharpur P.S.	Yes	02.07.2018 u/s 406,420,417,426,465,467,488,471, 474,384,500,506,120B,IPC	----	02/07/18	----
18	Comp-06/18	17.03.2018	Jhinkpani P.S.	Yes	04.06.2018 u/s 326,497,406,426,494,120B IPC	----	04/06/18	----
19	C/1-136/14	28.08.2014	Tonto P.S.	Yes	29.08.2018 u/s 376,420,313 IPC	----	29.08.2018	----
20	Comp-152/18	29.06.2018	Kiriburu	Yes	03.08.2018 u/s 406,420,386 IPC	----	03/08/18	----
21	Comp-169/18	13.07.2018	Kiriburu P.S	Yes	04.08.2018 u/s 420,406,498(A),323,34 IPC 3(1) (XII)S.C/S.T Act	----	04/08/18	----
22	Comp-43/18	17.04.2018	Sadar P.S.	Yes	23.04.2018 u/s 498A,34 IPC & D.P. Act	----	23.04.2018	----
23	Comp-46/18	20.04.2018	Sadar P.S.	Yes	14.05.2018 u/s 420,120B IPC	----	14.05.2018	----
24	Comp-308/16	25.01.2017	Sadar P.S.	Yes	15.09.18 u/s 376,420,313,120B IPC	----	15.09.18	----
25	Comp-10/17	20.09.2017	Manoharpur P.S.	Yes	09.09.2018 u/s 406,419,420,467,468,471,34 IPC	----	09/09/18	----

26	Comp-162/18	09/07/18	Manjhari P.S	Yes	13.09.2018 u/s 147,148,149,323,379 IPC	----	13.09.2018	----
27	Comp-26/18	27.07.2018	Barajamda P.S	Yes	11.09.18 u/s 498A,323,341,307,342,379,493, 120B IPC ¾ D.P. Act	----	11/09/18	----
28	Comp-176/18	27.07.2018	Barajamda P.S	Yes	11.09.18 u/s 498A,IPC ¾ D.P. Act	----	11/09/18	----
29	Comp-163/18	10/08/18	Sadar P.S.	Yes	04.09.2018 u/s 406,498A,323,34 IPC ¾ D.P. Act	----	04/09/18	----
30	Comp-114/18	20.08.2018	Sadar P.S.	Yes	04.09.2018 u/s 420,379,120B,406,409,34 IPC	----	04/09/18	----
31	Comp-203/18	27.08.2018	Kumardungi PS	Yes	04.09.2018 u/s 498A IPC & ¾ D.P.Act	----	04/09/18	----
32	Comp-204/18	31.08.2018	Kumardungi PS	Yes	08.09.2018 u/s 120B,211,416,418,420,467 IPC	----	08/09/18	----
33	Comp-77/18	01/08/18	Chakradharpur P.S	Yes	25.08.2018 u/s 498 A IPC 4/5 D.P. Act	----	25.08.2018	----
34	Comp-84/18	08/08/18	Chakradharpur P.S	Yes	20.08.2018 u/s 417,419,420,465,466,467,468,471, 120B,34 IPC	----	20.08.2018	----
35	Comp-214/18	11/09/18	Sadar P.S.	Yes	15.11.2018 u/s 341,323,354,379,34 IPC	07.01.19	----	----
36	Comp-131/18	17.09.2018	Sadar P.S.	Yes	15.11.2018 u/s 147,457,380,323,195(A) IPC	18.01.19	----	----
37	Comp-228/18	19.09.2018	Sadar P.S.	Yes	15.11.2018 u/s 363,366A,376(2) (1),342 IPC	----	15.11.2018	----
38	Comp-30/18	04.12.2018	Sadar P.S.	Yes	10.12.2018 U/s 406,,467,420 IPC	----	10.12.2018	----
39	Comp-312/18	04.12.2018	Sadar P.S.	Yes	10.12.2018 U/s 323,225,403,406,342,496A,504,34 IPC	----	10.12.2018	----
40	Comp-317/18	04.12.2018	Sadar P.S.	Yes	10.12.2018 U/s 406,420 IPC	----	10.12.2018	----
41	Comp-180/18	05.12.2018	Manoharpur P.S.	Yes	14.12.2018 u/s 379 IPC	----	14.12.2018	----
42	Comp-275/18	29.10.2018	Karaikella P.S	Yes	04.10.2018 u/s 341,323,504,506,379,34 IPC	----	04/10/18	----
43	Comp-238/18	06/10/18	Sadar P.S.	Yes	10.12.2018 u/s 406,420 IPC	----	10/12/18	----
44	Comp-268/18	20.10.2018	Sadar P.S.	Yes	10.12.2018 u/s 418,420,472,419,323,379 IPC	----	10/12/18	----
45	Comp-269/18	20.10.2018	Sadar P.S.	Yes	10.12.2018 u/s 418,420,472,409,323,379 IPC	----	10/12/18	----
46	Comp-272/18	20.10.2018	Sadar P.S.	Yes	10.12.2018 u/s 406,420,120 IPC	----	10/12/18	----
47	Comp-86/18	14.09.2018	Chakradharpur P.S	Yes	05.01.2019 u/s 341,323,379,420,452,466,506 IPC	----	05.01.2019	----
48	Comp-118/18	03/10/18	Toklo P.S	Yes	09.01.2019 u/s 406,420,504,506 IPC	----	09.01.2019	----
49	Comp-144/18	22.10.2018	Chakradharpur P.S	Yes	24.01.2019 u/s 341,323,379,34 IPC	----	24.01.2019	----
50	Comp-128/18	28.11.2018	Chakradharpur P.S	Yes	23.01.2019 u/s 408,467,468 IPC	----	23.01.2019	----
51	Comp-158/18	28.11.2018	Toklo P.S	Yes	07.01.2019 u/s 323,379,341,354,420,498A IPC	----	07.01.2019	----
52	Comp-278/18	12.12.2018	Gua (Barajamda)P.S.	Yes	10.01.2019 u/s-307,326,387,34 IPC	----	10.01.19	----
53	Comp-336/18	10.12.2018	Sadar P.S.	Yes	07.01.2019 u/s 406,420 IPC	----	07.01.2019	----
54	Comp-99/18	20.12.2018	Chakradharpur P.S	Yes	09.01.2019 u/s 341,342,387,379 IPC	----	09.01.2019	----

55	Comp-50/15	28.04.2015	Mufassil P.S.	No	----	----	----	----
56	Comp-200/18	29.08.2018	Mufassil P.S.	No	----	----	----	----
57	Comp-93/18	20.12.2018	sonua P.S	No	----	----	----	----
58	Comp-87/18	21.12.2018	Goilkera P.S	No	----	----	----	----
59	Comp-12/19	31.01.2019	Mufassil P.S.	No	----	----	----	----
60	Comp-335/18	09.01.2019	Sadar P.S.	No	----	----	----	----
61	Comp-344/18	09.01.2019	Sadar P.S.	No	----	----	----	----
62	Comp-07/19	11.01.2019	Sadar P.S.	No	----	----	----	----
63	Comp-340/18	18.01.2019	Sadar P.S.	No	----	----	----	----
64	Comp-341/18	18.01.2019	Sadar P.S.	No	----	----	----	----
65	Comp-130/18	03.01.2019	Chakradharpur P.S	No	----	----	----	----
66	Comp-185/18	04.01.2019	Chakradharpur P.S	No	----	----	----	----
67	Comp-188/18	07.01.2019	Toklo P.S	No	----	----	----	----
68	Comp-111/18	21.01.2019	Manoharpur P.S.	No	----	----	----	----

Statement Clerk
Civil Court,Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar,
Civil Court, Chaibasa

Principal District & Sessions Judge
Singhbhum West, Chaibasa

List of disposed of Title Appeal/ Miscellaneous Appeals of the Judgeship:- West Singhbhum at Chaibasa
(In Compliance of Hon'ble High Court Letter no. General Letter No. 02/2014/R&S dated 21.10.2014)
Month & Year:- January' 2019

Sl.No	Name of the officer with designation	No of Title Appeals/ Civil Appeal				No of Misc. Appeals/ Civil Misc. Appeal			
		Pending on the first day of the reported period	Pending at the end of the month	Contested disposal with Appeal Number	Uncontested disposal with Appeal Number	Pending on the first day of the reported period	Pending at the end of the month	Contested disposal with Appeal Number	Uncontested disposal with Appeal Number
1	Sri Manoranjan Kavi, Principal District & Sessions Judge, Chaibasa	19	20
2	Sri. Rama Kant Mishra District & Additional Sessions Judge- I, Chaibasa	5	5
3	Sri Dinesh Rai, District and Addl. Sessions Judge,-II-cum-Special Judge (Anti Corruption Bureau), Chaibasa.	7	7
4	Sri. Shayam Nandan Tiwary District & Additional Sessions Judge- III, Chaibasa	1	1

Note:- *01 Civil Appeal instituted during the month,

Statement Clerk
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar,
Civil Court, Chaibasa

Principal District & Sessions Judge
Singhbhum West, Chaibasa

Monthly statement regarding Motor Accident Claim Case of the Judgeship of Singhbhum West at Chaibasa for the month January, 2019 (In compliance of Hon'ble court's letter no. 1116-1131/R & S dated 23.04.2013)

Opening Balance of Motor Accident Claim Case at the beginning of the month	Institution of Motor Accident Claim Case during the month	Disposal of Motor Accident Claim Case during the month	Pendency of Motor Accident Claim Case at the end of the month
125	22	4	143

Statement Clerk
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar,
Civil Court, Chaibasa

Principal District & Sessions Judge
Singhbhum West at Chaibasa

Monthly Statement regarding Crime against Women other than FTC (Fast Track Court) of the Judgeship of Singhbhum West at Chaibasa
(In Compliance to Hon'ble Court's letter no.03/2018/CM Dated 05-07-2018) for the month of January 2019

Format I

Sl.No.	Date of Registration of Case in the Court	Offence u/s	No. Of Accused	Date of Framing of Charge	Total No. of Prosecution Witnesses	No. of Prosecution witnesses examined in the Month		Date and No. of Recording of Statement u/s 313	No. of defence Witnesses (if any)		Date of Pronouncement of Judgment with reasons if not decided in two months from date of Framing of Charge
						Examined with Date	Examined with Date		Examined with date	Date of Hearing of Final Argument	
1	2	3	4	5	6	7	8	9	10	11	
1	G.R/(POCSO) 06/14 10.02.2014	366 A 376,511 I.P.C, 8 POCSO Act,2012	1	14
2	G.R/(Pocso) 33/14 11.09.2014	354 IPC, 3(A) of POCSO Act 2012	1	01/04/15	6
3	G.R (POCSO)36/14 16.09.2014	376 I.P.C 6 POCSO Act.2012	2	21.01.2016	12	<u>1</u> 29.01.2019
4	G.R (POCSO)24/15 02.06.2015	376 I.P.C & 4/6 POCSO Act, 2012	1	09.02.2018	9
5	G.R (POCSO)31/15 29.06.2015	376 (I),511I.P.C & 8 POCSO Act, 2012	1	20.05.2016	9	<u>1</u> 23.01.2019
6	G.R (POCSO)36/15 13.03.2014 07.08.2015	354,354D I.P.C & 12 POCSO Act, 2012	1	08/10/15	5
7	G.R (POCSO)38/15 07.09.2015	376 I.P.C & 4/6 POCSO Act, 2012	1	09/11/16	10
8	G.R (POCSO)42/15 12.09.15	376 I.P.C & 4/6 POCSO Act, 2012	2	03/06/16	7	Judgment pronounced on 23.01.2019 - Due to non appearance of Witnesses
9	G.R (POCSO) 48/15 07.8.2015 19.10.2015	U/S-376/363 I.P.C and 6 POCSO	1	27.09.2016	11
10	G.R (POCSO)56/15 12.12.15	376(2) I.P.C and 4 POCSO Act,2066	1	07/04/16	9
11	G.R (POCSO)07/16 17.10.15/22.02.2016	376A/302/201/34 IPC & 5G POCSO Act.	3	24.01.2017	11
12	G.R (POCSO)14/16 19.12.15/22.03.16	452/354 IPC & 11/12 POCSO Act.	1	23.03.2017	6	Judgment pronounced on 02.01.2019 - Due to non appearance of Witnesses
13	G.R (POCSO)17/16 13.04.16	U/S-376/511 I.P.C and 8 POCSO	1	17.07.2017	8
14	G.R (POCSO) 25/16 08.02.2014 30.06.2016	363,366A,120B,34 I.P.C & 4 POCSO Act, 2012	1	7
15	G.R (POCSO)32/16 30/31.8.2016	U/S-376D I.P.C and 4 POCSO	4	30.01.2017	7	Judgment pronounced on 25.01.2019 - Due to non appearance of Witnesses
16	G.R (POCSO) 44/16 02.12.2016	U/S-366(A)/376(2)(i) I.P.C and 4/6 POCSO	1	14.06.2017	8
17	G.R (POCSO) 45/16 09.12.2016	U/S /376(2)(i) I.P.C and 4/6 POCSO	1	8
18	G.R (POCSO) 02/17 04.01.2017	U/S-376(2)(i) I.P.C and 4/6 POCSO	1	06/07/17	8
19	G.R (POCSO) 05/17 22.02.2017	U/S-420/370(4)/371 I.P.C and 4/6 POCSO	1	21.08.2017	8	<u>1</u> 23.01.2019

20	G.R (POCSO) 16/17 05.03.2017 25.05.2017	U/S-376/511 I.P.C and 4/6/8 POCSO	1	11/08/17	8	<u>2</u> 24.01.2019	Judgment pronounced on 31.01.2019 - Due to non appearance of Witnesses
21	G.R (POCSO)27/17 18.09.17	U/S - 417/376(2) IPC & 4/6 POCSO	1	23.05.2018	14
22	G.R (POCSO)35/17 24.11.2017	U/S - 376(2)(i)IPC & 4/6 POCSO	1	23.05.2018	7
23	C/L-19(S)/10 05.02.10	498(A),323/34 IPC&3/4 of Dowry Prohibition Act	6	6
24	G.R 273/13 22.05.2013	448 341,323,354,504,506 IPC& 3/4/5 Prev. of W.C.Act	1	06/08/13	5
25	G.R.-524/13 04.10.13	376 IPC	1	7
26	G.R.-79/2014 05.02.2014	498(A),406, 354/34 IPC	8	8
27	G.R.-428/14 16/07/14	498(A) IPC	7	03/06/16	7
28	G.R.-437/14 17.07.14	498(A) 323/34 IPC	4	7
29	G.R 463/14 27.07.2014	498(A) IPC&	1	10/04/17	7
30	G.R 655/14 20.10.2014	498 (A) of IPC	3	26.08.2015	9
31	G.R.-659/14 24.10.2014	498(A) IPC	1	10
32	G.R.-476/15 13.08.15	498(A) IPC	4	12/07/17	9
33	G.R 511/2016 14.02.2016	498 (A) of IPC	4	16.12.2017	8
34	G.R.-8/14 06.01.14	494,498A,323,506,34 I.P.C	6	26.02.14	5
35	C/L-09/14 17.01.14	323,379,420,494,498A,506 I.P.C	1	19.07.14	5
36	G.R. 550/2015 02.10.2015	498-A-IPC	1	16.02.2016	7
37	G.R. 598/15 30.10.2015	354A,354 IPC	1	23.07.2016	5
38	G.R. 171/17 09.01.2017	498A IPC	1	04.08.2018	7
39	G.R. 571/17 21.01.2017	341,323,498A,34 IPC	3	31.08.2017	10
40	G.R. 90/18 12.02.2018	498A,435,504 IPC	2	10.10.2017	9
41	G.R. 321/17 29.06.2017	452,341,323,325,506,34 IPC & W.C.Act	2	10.10.2017	6
42	G.R. 490/18 10.08.2018	498A IPC	1	10
43	GR234/12 09.08.2012	420,323,354,504,506,498 (A) of IPC	1	20.03.2013	7
44	G.R 04/13 06.01.2013	498(A) IPC	1	07.02.2014	3
45	G.R 35/14 08.02.2014	498A,406,34 IPC, % DP Act	2	25.08.2015	10
46	G.R 12/16 04.01.2014	498A IPC	1	14.01.2016	5
47	G.R 57/16 27.01.2016	498A, 323,506,34 IPC & % D.P. Act	7	8
48	GR-273/15 29.09.2015	498A IPC & % D.P. Act	4	09.02.2017	9	<u>1</u> 03.01.2019
49	G.R 278/15 03.10.2015	498A,323, 34 IPC & % D.P. Act	4	11.12.2017	10
50	GR 65/15 31.10.2016	498(A), 494,34 IPC	2	6

80	GR-11/18 09.04.2018	376(2)(i) 212,213,201 of IPC & 4/6 POCSO Act	1	19.06.2018	9
81	GR-23/18 09.04.2018	376(2)(i) IPC & % POCSO Act	1	01.08.2018	5
82	GR-220/18 28.04.2018	448,376(D),379,506 IPC	1	11.01.2019	5
83	GR-30/18 03.08.2018	376(a),506 IPC &4/6 POCSO Act	4	24.01.2019	11
84	GR-463/13 17.12.2013	452,323,354C,389,504,506,34 of IPC	3	07.04.2016	9
85	GR-143/14 08.06.2014	354 IPC	1	23.07.2018	7
86	GR-157/14 22.06.2014	323,354,465,504,506,447 of IPC	3	05.06.2015	9
87	C/1-158/14 03.11.2014	452,379,323,354,506,509 IPC and % DP Act	4	5
88	GR-365/14 17.06.2014	498 (A),34 of IPC & % DP Act	5	11/03/16	11
89	GR-490/15 18.08.2015	498A, 323, 406, 34 IPC	5	8
90	GR-562/15 07.10.2015	354D, 509, 1208 IPC	4	20.12.2016	11
91	GR-168/16 05.05.2016	341,323,337,354,504 IPC	1	05/12/16	8
92	GR-568/16 23.12.2016	323,324,498A,494,34 IPC	2	30.05.2018	6
93	GR-93/17 20.02.2017	498A IPC & % D.P. Act	1	28.07.2017	12
94	GR-108/17 27.02.2017	498(A) IPC & % D.P. Act	1	06/12/18	6
95	GR-144/17 27.02.2017	498A,494 IPC	1	10
96	GR-147/17 21.03.2017	354(A),354(C),66A,66E,67A IPC	1	20.12.2017	10
97	GR-211/17 25.04.2017	354A,354B,504,506 IPC	1	5
98	Comm. Case-283/17 02.05.2017	498A IPC	1	3
99	GR-346/17 12.07.2017	498A,323,34 IPC	2	28.07.2017	12	<u>3</u> 23.01.2019
100	GR-509/17 14.10.2017	147,148,149,323,352,354,379,3 4 IPC	4	22.05.2018	8	<u>1</u> 11.01.2019
101	GR-103/18 21.02.2018	498A,323,504 IPC	1	9

Statement Clerk,
Civil Court, Chabasa

Court Manager
Civil Court, Chabasa

Registrar,
Civil Court, Chabasa

Principal District & Sessions Judge,
Singhphum West at Chabasa

Format for Monthly Statement regarding Crime against Women other than FTC (Fast Track Court)

Format II

Name of the Juddgeship:- Singhbhum West at Chaibasa

Month: January, 2019

	Opening Balance of the Month (Pendency)	Institution during the month	Disposal during the Month	Closing Balance for the Month (Pendency)
Rape Cases(Case filed u/s 376 of IPC along with other Section)	1	2	3	4
Molestation Cases (Case filed u/s 354 of IPC along with other Sections)	2	2
Cases filed under Section 498A of IPC with or without Dowry (Prevention) Act,1961	16	1	17
Cases filed under Section 498A of IPC with or without Dowry (Prevention) Act,1961	54	1	53
Domestic Violence Act,2005
Immoral Traffic(Prevention)Act,1956
Indecent Representation of Women Act,1986
Pre-Natal Diagnostic Techniques Act,1994
Child Marriage Restrain Act,1929
Juvenile Justice Act (involving accused female juvenile)
Protection of Human Rights Act,1993 (involving violation of Human Rights of Women)
Cases filed under prevention of Witch (Daain) Practices Act,1999	2	2
Protection of Children from Sexual Offences Act,2012	25	1	4	22
Others
Total	99	2	5	96

Note :- Duplication of figure should not be done

Cases filed u/s 376 with other Sections of IPC should be taken as Rape Cases

Cases filed u/s 354 with other Sections of IPC should be taken as Molestation Cases

Cases filed u/s498 A with other Sections of IPC and with or without Dowry Prevention Act should be taken together

Dowry Prevention Act should be taken together

Statement of Fast Track Courts designated for speedy trial of Rape Cases should be sent separately

Statement Clerk,
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar
Civil Court, Chaibasa

Principal District & Sessions Judge,
Singbhum West at Chaibasa

91	S.T. 12/2019 10-01-2019	u/s- 364/302/201/34 I.P.C & 3/4 witch(Daain) craft prohibition Act	04	10
92	S.T. 15/2019 11-01-2019	u/s-354(B)/302/201 I.P.C	01	13
93	S.T. 16/2019 15-01-2019	u/s- 376(1)/448 I.P.C	01	5
94	S.T. 17/2019 15-01-2019	u/s- 376 I.P.C	01	8
95	S.T. 22/2019 18-01-2019	u/s- 364/302/120(B)/201 I.P.C & 3/4 witch (Daain) craft prohibition Act	01	6
96	S.T. 26/2019 22-01-2019	u/s- 376(1) I.P.C	01	8
97	S.T. 27/2019 22-01-2019	u/s- 302/34 I.P.C & 3/4 witch(Daain) craft prohibition Act	02	8
98	S.T. 30/2019 25-01-2019	u/s- 364/449/342/302/201/120(B)/34 I.P.C & 3/4 witch (Daain) craft prohibition Act	09	10
99	S.T. 32/2019 25-01-2019	u/s- 376(1) I.P.C	01	5
100	S.T. 33/2019 25-01-2019	u/s- 304(B)/34 I.P.C	02	11
101	S.T. 34/2019 25-01-2019	u/s- 313/494/498(A) I.P.C	01	07

Statement Clerk,
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar,
Civil Court, Chaibasa

Principal District & Sessions Judge,
Singhbhum West at Chaibasa

Monthly Statement regarding Crime against Women of the Court of Addl. Sessions Judge-1, Chaibasa (Fast Track Court for Trial & Disposal of cases related to Crime Against Women)
(In Compliance to Hon'ble Court's letter no 03/CM Dated 05.07.2018) for the month of January, 2018

Format 1

Sl.No.	Date of Registration of Case in the Court	Offence u/s	No. Of Accused	Date of Framing of Charge	Total No. of Prosecution Witnesses	No. of Prosecution witnesses examined in the Month		Date and No. of Recording of Statement u/s 313	No. of defence Witnesses (if any)		Date of Pronouncement of Judgment with reasons if not decided in two months from date of framing of Charge
						Examined with Date	Examined with date		Date of Hearing of Final Argument		
1	2	3	4	5	6	7	8	9	10	11	
1	S.T.-48/13-08.02.2013	366A,376 IPC	1	25.04.2013	5	
2	S.T.-63/2013 05.03.2013	498A, 448, 341, 307, 341PC	2	15.07.2013	7	
3	S.T.-70/13 21.03.2013	376,420,506 IPC& 3(XI)b SC/ST Act	1	20.03.2014	3	
4	S.T.-91/2013-02.04.2013	302, 201,34,376 (G) I.P.C.	3	31.07.2013	8	
5	S.T.-99/13 04.04.2013	376 IPC	1	23.04.2014	9	
6	S.T.-101/13 04.04.2013	376 I.P.C	1	10/12/14	11	
7	S.T.-154/13 18.06.2013	376(0),120(B),506,34 I.P.C.	03	22.09.2014	08	
8	S.T.-183/13-23-7-13	147/148/149/457/302/201 I.P.C. 3/4/5 Which Craft(Daain) Prevention Act	01	19/01/18	7	<u>1</u> 23.01.2019	
9	S.T.-05/14-06.01.2014	302 I.P.C.	1	18.02.2014	7	
10	S.T.-22/14-06.06.2013	498A,34,366A363,323 IPC	3	23.12.2015	8	
11	S.T.-56/14 19.02.2014	302,34,324,326,307 IPC	2	24.03.2014	13	
12	S.T.-85/14 04.03.2014	366A,376,313,417 IPC	1	02.06.14	8	
13	S.T.-138/14-22.05.2014	341,323,324,379,376/511/34 IPC	3	09.09.2016	6	
14	S.T.-145/14 02.06.2014	498(A)/323/494/313/506/120(B) IPC	7	11.11.2016	5	Judgment pronounced on 28.01.2019 - Due to non appearance of Witnesses	
15	S.T.-152/14 09.06.2014	498(A),323305,307,34 IPC & ¾ DP Act	3	02/03/17	11	
16	S.T.-159/14 23.06.2014	376,511 IPC	1	01/04/16	6	
17	S.T.-162/14-23.06.2014	342,376 I.P.C	1	03/12/14	6	
18	S.T.-163/14-25-6-14	u/s-302/201/34 IPC and 3/5 Prevention of Which (Daain) Practices Act	01	16.12.2015	8	
19	S.T.-172/14-15.07.2014	341/34,323/34,324/34,379/34,504/34,376/511 IPC	1	29.07.16	6	
20	S.T.-178/14-19.07.2014	417,493,376,323 I.P.C	2	6	
21	S.T.-219/14 07.11.2014	302/34,307/34 IPC, 3 & 4 of W.C.P Act	7	12.08.2015	10	
22	S.T.-222/2015-11.12.2015	302 IPC, ¾ W.C. Act	6	21.06.2016	9	
23	S.T.-128/15 13.07.2015	376 IPC	1	13.06.2016	10	
24	S.T.-29/2016 01.02.2016	376 I.P.C	1	02/06/17	9	
25	S.T.-50/2015 17.03.2015	302, 201 /34 I.P.C.3 / 4 W.C. Act	3	16.03.2016	11	
26	S.T.-58/2017-23.03.2017	376 I.P.C	1	05/07/17	9	

58	S.T.-169/17 01.09.2017	302,34 IPC & ¾ W.C. Act	2	19.01.2018	8	<u>07.01.2019</u> ¹
59	S.T.-170/17 04.09.2017	324,307 IPC & ¾ W.C. Act	1	12.03.2018	9
60	S.T.-189/2017 24.11.2017	323,341,447,506,354,376,511 IPC	5	3
61	S.T.-202/2017 01.12.2017	354,306,506,34 IPC	2	06/03/18	10
62	S.T.-134/2017 29.06.2017	417,376(1),307IPC	1	07.012.2017	9
63	S.T.-30/17 13.02.2017	306 IPC	1	05/08/17	9
64	S.T.-50/2018 15.03.2018	376(2)(g),420 I.P.C.	1	10.04.2018	8
65	S.T.89/18 4-5-18	u/s-452/307/302/326/120(B)/449 IPC & u/s-3/4 of Prevention of Witch(Daain) Practices Act	3	19.12.2018	10	<u>1+1+1</u> 08/15/29.01.2019
66	S.T.118/18 6-6-18	u/s-302/201 I.P.C. & 3,4,5 Pevention of Witch(Daain)	3	8
67	S.T.121/18 8-6-18	u/s- 376(1)/493/504,506 I.P.C.	1	7
68	S.T.125/18 12-6-18	u/s- 498(A)/406/379/376/413/465/467/468/34 IPC	3	9
69	S.T.130/18 13-6-18	u/s- 364/302/102(B)/201 I.P.C. & 3 / 4 Prevention of Witch(Daain)	6	17.07.2018	7
70	S.T.134/18 20-6-18	u/s-302/201/120(B) I.P.C. & 3 / 4 Prevention of Witch(Daain)	1	11
71	S.T.140/18 28-6-18	u/s- 302/364/34 I.P.C. & 3 / 4 Prevention of Witch(Daain)	4	9
72	S.T.143/18 29-6-18	u/s- 363/370/371 I.P.C. & 5 I.T.P. Act	1	7
73	S.T. 93/2016 07-5-2016	354(B)/376/511 I.P.C	1	28/06/16	8
74	S.T.-46/2017 10-03-2017	302/201/376 I.P.C	2	15.06.2017	6
75	S.T.- 67/2018 26.03.2018	323,341,307,302 I.P.C. & 3/4 P.W.C Act	2	09.08.2018	8
76	S.T. 91/18 07-05-18	u/s- 363/370/370/372 IPC & 5 of I.T.P. Act	1	23.07.2018	6
77	S.T.109/18 23-5-18	u/s-376(2)(k)/376(1)(n)/504/34 IPC & 66(E) of I.T. Act	2	9
78	S.T. 189/18 8-8-18	376(A)(D)/302/201 IPC	2	06/09/18	12
79	S.T. 202/18 18-8-18	342/302/201/34 IPC & 3/4 Prevention of witch craft Act	1	9
80	S.T. 203/18 20-8-18	498(A)/313/323 IPC & 3/4 Dowry Prohibition Act	8	8
81	S.T. 205/18 20-8-18	363/371/372 IPC & u/s- 5 I.T.P. Act	1	15.09.2018	9
82	S.T. 214/18 28-8-18	452/326/376/307/34 IPC	3	9
83	S.T. 206/2015 21-11-2015	u/s- 493/376 IPC	01	08-06-2016	24
84	S.T. 64/2016 19-3-2016	u/s- 452/364/302/201/34 IPC & 3/4 of Witch Craft Act	8	29-04-2016	11
85	S.T.122/2016 18-06-2016	u/s-366/417/344 I.P.C	1	21-07-2016	9
86	S.T. 196/2016 6-10-16	u/s- 147/149/341/342/323/354(A)/3769(D) IPC & 3/4 of Prevention of Witch(Daain) Practices Act	6	25-11-2016	7
87	S.T. 106/2018 18-5-18	u/s-306/34 IPC	1	24-08-2018	16	<u>30.01.2019</u> ¹

149	G.R/(POCOSO)44/18 05.12.18	U/s- 366(A)/376(3)/376(2)(n) I.P.C, 4/6 POCOSO Act & 9 of Prohibition of Child Marriage Act.	1	21/12/18	11
150	G.R/(POCOSO)39/18 17.11.18	U/s- 376A/376(B)/302/201 I.P.C & 4/6 POCOSO Act.	1	01/02/19	13
151	G.R/(POCOSO)42/18 23.11.18	U/s- 366A/376(2)(n)/376(3) I.P.C & 4/6 POCOSO Act	1	17/01/19	9

Statement Clerk,
Civil Court, Chalbasa

Court Manager
Civil Court, Chalbasa

Registrar,
Civil Court, Chalbasa

Principal District & Sessions Judge,
Singhohum West at Chalbasa

Format for Monthly Statement regarding FTC (Fast Track Court of Sessions Judge, Chaibasa) for trial of cases related to Crime against Women

Format II

Name of the Judgeship:- Singhbhum West at Chaibasa

Month: January, 2018

	Opening Balance of the Month (Pendency)		Institution during the month	Disposal during the Month	Closing Balance for the Month (Pendency)
	1	2			
Rape Cases(Case filed u/s 376 of IPC along with other Section)	34	2	6	Transferred-3 Disposal-1	4
Molestation Cases (Case filed u/s 354 of IPC along with other Sections)	2	1	1	3
Cases filed under Section 498A of IPC with or without Dowry (Prevention) Act,1961	7	1	1	Transferred-1	7
Domestic Violence Act,2005
Immoral Traffic(Prevention)Act,1956	4	4
Indecent Representation of Women Act,1986
Pre-Natal Diagnostic Techniques Act,1994
Child Marriage Restrain Act,1929	1	Transferred-1
Juvenile Justice Act (involving accused female juvenile)
Protection of Human Rights Act,1993 (involving violation of Human Rights of Women)
Cases filed under prevention of Witch (Daain) Practices Act,1999	17	4	4	Transferred-1 Disposed of-2	18
Protection of Children from Sexual Offences Act,2012
Others	22	2	2	Transferred-2 Disposed of-1	21
Total	87	14	14	Transferred-8 Disposed of-4	89

Note:-Duplication of figure should not be done

Cases filed u/s 376 with other Sections of IPC should be taken as Rape Cases

Cases filed u/s 354 with other Sections of IPC should be taken as Molestation Cases

Cases filed u/s498 A with other Sections of IPC and with or without Dowry Prevention Act should be taken together

Dowry Prevention Act should be taken together

Statement of Fast Track Courts designated for speedy trial of Rape Cases should be sent separately

Statement Clerk,
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar
Civil Court, Chaibasa

Principal District & Sessions Judge,
Singhbhum West at Chaibasa

Format for Monthly Statement regarding FTC (Fast Track Court of Addl. Sessions Judge-I, Chaibasa) for trial of cases related to Crime against Women

Format II

Name of the Judgeship:- Singhbhum West at Chaibasa

Month: January, 2018

	Opening Balance of the Month (Pendency)		Institution/received during the month		Disposal during the Month		Closing Balance for the Month (Pendency)
	1	39	2	3	2	4	
Rape Cases(Case filed u/s 376 of IPC along with other Section)	1	39	Institution-2 Received-3	3	2	42	
Molestation Cases (Case filed u/s 354 of IPC along with other Sections)	1	1	1	
Cases filed under Section 498A of IPC with or without Dowry (Prevention) Act,1961	10	10	Received-1	1	1	10	
Domestic Violence Act,2005	
Immoral Traffic(Prevention)Act,1956	3	3	3	
Indecent Representation of Women Act,1986	
Pre-Natal Diagnostic Techniques Act,1994	
Child Marriage Restrain Act,1929	Received-1	1	
Juvenile Justice Act (involving accused female juvenile)	
Protection of Human Rights Act,1993 (involving violation of Human Rights of Women)	
Cases filed under prevention of Witch (Daain) Practices Act,1999	26	26	Received-1	27	
Protection of Children from Sexual Offences Act,2012	47	47	Institution-2	6	6	43	
Others	13	13	Received-2	15	
Total	139	139	Institution-4 Received-8	9	9	142	

Note:- Duplication of figure should not be done

Cases filed u/s 376 with other Sections of IPC should be taken as Rape Cases

Cases filed u/s 354 with other Sections of IPC should be taken as Molestation Cases

Cases filed u/s498 A with other Sections of IPC and with or without Dowry Prevention Act should be taken together

Dowry Prevention Act should be taken together

Statement of Fast Track Courts designated for speedy trial of Rape Cases should be sent separately

Statement Clerk,
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar
Civil Court, Chaibasa

Principal District & Sessions Judge,
Singhbhum West at Chaibasa

**Compliance report in reference to Hon'ble Court's letter No- 33828 dated 29.11.17 read with office order No 04/Adm. Misc./2016
Dated 27.05.2017 for the month of January, 2019**

S. No.	Lower Court Case No.	Name Of the Court/ Judgeship	High Court Case No.	Dispatch/ Memo No. /Date	Name of the Staff Receiving the L.C.R	Compliance in terms of Office Order No. 04/Adm. Misc./2016
1	S.T-265/05	Sessions Judge, Chaibasa	Cr. Appeal (DB)-1074/07	Memo- 5801 Dated 17.11.2018	Sri Bablu Samad, Peon on 04.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:- 05.01.2019 iii. Case record presented before the presiding Officer on dt. :- 05.01.2019
2	S.T-02/97	Addl. Sessions Judge-I	Cr. Appeal (SJ)-392/04	Memo- 6111 Dated 03.12.2018	Sri Bablu Samad, Peon on 04.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:-05.01.2019 iii. Case record presented before the presiding Officer on dt. :- 05.01.2019
3	S.T-239/05	Addl. Sessions Judge-I	Cr. Appeal (DB)-1187/08	Memo- 6472 Dated 18.12.2018	Sri Amit Nandy, Peon on 21.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:-23.01.2019 iii. Case record presented before the presiding Officer on dt. :- 23.01.2019
4	S.T-19/06	Addl. Sessions Judge-II	Cr. Appeal (DB)-316/09+319/09+321/09	Memo- 5968 Dated 26.11.2018	Sri Bablu Samad, Peon on 04.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:-05.01.2019 iii. Case record presented before the presiding Officer on dt. :- 05.01.2019
5	S.T-05/05	FTC-I to V (Vacant Court)	Cr. Appeal (Jail) (DB)-1577/06	Memo- 5912 Dated 22.11.2018	Sri Bablu Samad, Peon on 04.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:- 05.01.2019 iii. Case record presented before the presiding Officer on dt. :- 05.01.2019
6	S.T-120/06	FTC-I to V (Vacant Court)	Cr. Appeal (DB)-455/08	Memo- 6189 Dated 04.12.2018	Sri Amit Nandy, Peon on 21.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:- 23.01.2019 iii. Case record presented before the presiding Officer on dt. :- 23.01.2019
7	S.T-111/03	The Judge-In-Charge, Civil Record Room,Civil Court, Chaibasa	Cr. Appeal (SJ)-579/04	Memo- 6006 Dated 28.11.2018	Sri Bablu Samad, Peon on 04.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:- 07.01.2019 iii. Case record presented before the presiding Officer on dt. :- 07.01.2019
8	Title Appeal No-01/88 & Title Suit No-64/86	The Judge-In-Charge, Civil Record Room,Civil Court, Chaibasa	S.A.-34/91	Memo- 247 Dated 14.01.2019	Sri Amit Nandy, Peon on 21.01.2019	i. Number of L.C.R received:- 1 ii. Case record tagged with the Suppl. record on dt.:-..... iii. Case record presented before the presiding Officer on dt. :- 23.01.2019

Statement Clerk,
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar
Civil Court ,Chaibasa

Principal District & Sessions Judge,
Singhbhum West at Chaibasa

Minutes of the meeting of the 'District Sub-Committee' of the Judgeship of West Singhbhum at Chaibasa, held on 15.02.2019

A meeting of the 'District Sub-Committee' of the judgeship of West Singhbhum at Chaibasa is held today on 15.02.2019 at 04:30 P.M in the Chamber of the Principal District and Sessions Judge, West Singhbhum at Chaibasa in presence and attendance of the following other members of the Committee:-

- (1) The Deputy Commissioner,
West Singhbhum, Chaibasa.
- (2) The Superintendent of Police,
West Singhbhum, Chaibasa.
- (3) Chief Judicial Magistrate,
West Singhbhum at Chaibasa.
- (4) The Registrar,
Civil Court, Chaibasa.
- (5) The Government Pleader,
West Singhbhum, Chaibasa.
- (6) The Public Prosecutor,
West Singhbhum, Chaibasa.

The Principal District & Sessions Judge, Chaibasa, the Chairperson of the Committee, reviewed the progress made over the minutes of the last meeting dated 03.01.2019 and perused the court-wise statistical figure with regard to the matter of production of the required number witnesses and also disposal of the cases pending for more than Five years. It was found that out of 147 witnesses required to be examined in the month of January'2019 only 76 witnesses could be produced before the court for their examination in the concerned cases and out of total 93 cases selected for disposal under the revised Action Plan for the month of January '2019, 73 cases only could be disposed of. The Chairperson expressed his dissatisfaction over the Co-operation of prosecution agencies and impressed upon them to put their sincere efforts in the matter of production of required witness and provide their all possible cooperation to enable the courts to dispose of maximum number of such cases each month and thus, to achieve the goal of "Five Plus Free".

In view of the grave concern of the Hon'ble High Court, the matter of speedy disposal of cases, pending for more than 05 (Five) years in the different courts of this Judgeship and to achieve the goal of 'Five Plus Free', was taken up and discussed in the meeting at length. Court-wise revised Action plan (prepared in the light of direction under Ho'ble Court's letter No-177/SCMS dated 19.12.2017) for the month of February,2019 was placed before committee and discussed. Court-wise list of such type of cases, incorporated under the revised Action plan for the month of February'2019 containing the name and address of the required witness, was also served upon the Deputy Commissioner, West Singhbhum, Chaibasa, the Superintendent of Police, West Singhbhum, Chaibasa & the Public Prosecutor, Chaibasa.

The Chairperson impressed upon the Superintendent of Police, Chaibasa that since all the trial courts of this Judgeship have been requested to dispose of maximum number of such cases incorporated under their respective revised action plan, special direction is required to be issued to

the Police officer concerned of the different police stations of this District to remain more sincere in the matter of service report of Summons and Execution report of the W/A and process issued by the court and ensure the production of maximum number of required witness in such type of cases on the date fixed by the court concerned.

In view of the grave concern of the Hon'ble SCMS committee, High Court of Jharkhad, Ranchi, under Letter No. 184/SCMS dated 03.07.2018, the Chairperson impressed upon the Superintendent of Police, Chaibasa to review the role of the Nodal Officers of Police Stations regularly as to whether S/R, E/R of Summons/ Warrants are submitted before the court concerned after their proper service/ Executions within the stipulated time or not. And also to issue special and specific instructions to the Nodal officer of all the Police Stations for strict and timely compliance of order of the courts and to submit compliance report in respect of death of any accused/witnesses and also execution report by the Police, if any, accordingly through the District Level Cell and also the reason for non-compliance of the warrants/process issued by the courts and to ensure the attendance of the required witnesses in such type of cases on the date fixed by the courts. The Superintendent of police, Chaibasa was, further, impressed upon to assess the role of the 'District Level Cell' constituted for this propose on monthly basis and issue required necessary direction accordingly. The Superintendent of police, West Singhbhum at Chaibasa was also requested to produce his maximum co-operation in expediting the trial of more than 05 years old cases pertaining to the courts Under trial prisoners and the concerned prosecuting agencies may be directed to be more sincere in respect of such type of cases.

The chairperson also impressed upon the Public Prosecutor, Chaibasa to focus his special attention on the activities of District Level Cell and being the chairperson of the District Level Cell, also to interact with the Nodal officer of the Police stations in the matter of production of the required witnesses/ accused persons in the cases concerned and thus enable the courts to expedite the trial of more than five years old cases pending in the different courts of this Judgeship. In view of the direction under order dated 22.10.2018 passed by the Hon'ble Apex court in W.P.(Civil) no.749/2018 Communicated vide memo no.8012 dated 27.12.2018 of the Hon'ble High Court of Jharkhand, Ranchi, the Public Prosecutor, Chaibasa was also directed to ensure the examination of all the witnesses who have either been produced before the court or have appeared before the court for their examination and to see that they do not return unexamined.

The Chairperson also apprised the Government Pleader that in view of the growing concern of the Hon'ble High Court in the matter of disposal of civil cases, all the Judicial officers of this Judgeship have been directed to increase the number of disposal of contested Original Civil Suits pending in their respective courts and hence, you are also required to extend all possible cooperation in the matter of disposal of such Original Civil Suits having the State Government as a party to the case.

The meeting ended in cordial atmosphere after vote of thanks to all the members for attending the meeting.

Principal District & Sessions Judge-cum-Chairman
District Sub-Committee,

West Singhbhum at Chaibasa.

Memo No. _____/dated, Chaibasa, the ____ day of February' 2019

Copy forwarded to:

- 1.The Registrar General, Hon'ble High Court of Jharkhand, Ranchi.
- 2.The Member Secretary, SCMS Committee, Hon'ble High Court of Jharkhand, Ranchi , for information.

Principal District & Sessions Judge-cum-Chairman
District Sub-Committee,
West Singhbhum at Chaibasa.

JUDGESHIP OF WEST SINGHBHUM, CHAIBASA
MINUTES OF THE 'MONTHLY MEETING' OF THE JUDICIAL OFFICERS FOR THE MONTH OF JANUARY 2019

Monthly meeting of the Judicial Officers for the month of January, 2019 was held on 07.02.2019 at 04.30 P.M in the chamber of and under the Chairmanship of the Principal District and Sessions Judge, West Singhbhum, Chaibasa. All the Judicial Officers of this Judgeship attended the meeting.

The Chairperson, first of all, reviewed the statistical figure with regard to Court-wise pendency and disposal of cases as on 31.01.2019. The Chairperson apprised all the Judicial Officers that in view of deep concern of the Hon'ble High Court more sincere attention is required to improve their out turn in the matter of contested disposal of cases of both nature i.e. Civil and Criminal giving top most priority to the disposal of 05 year old cases and the cases falling under the special category cases pertaining to Crime against -(i) Women, (ii) Children, (iii) Differently abled persons, (iv) Senior Citizen and (v) Marginalized sections of society, etc.

First of all court-wise statistical figure pertaining to the '20 old cases' of different Courts of this Judgeship was taken up by the Chairperson and discussed separately with each Judicial Officer. It was found that the overall percentage of disposal of such cases during the month of December,2018 was 10.67% and in the month of January 2019 it is 15.40 %. The Chairperson impressed upon all the Judicial Officers that trial of the old cases needs to be expedited and to dispose of more cases related to above said matter, in each month.

In view of grave concern of the Hon'ble High Court in the matter of disposal of cases pending for more than 05 years and to achieve the target of '**Five Plus Zero**', the matter of disposal of Five Plus Cases was taken up and discussed exhaustively. The Chairperson apprised the Judicial Officers that in comparison of disposal of 68 such cases in this Judgeship during the month of December,18, only 104 such cases could be disposed of in this Judgeship during the month of January,2019. The Chairperson impressed upon all the judicial Officers that since the Hon'ble Court, Vide their **letter no. 156/SCMS dated 21.05.2018**, have been pleased to fix the fresh target of disposal of 1000 such type Cases till 31.05.2019 and the special drive for disposal of such type of cases has commenced , your special attention is required in the matter of disposal of such type of cases to achieve the target so fixed. The Chairperson interacted separately with the each judicial officer of this Judgeship, assessed their progress in the matter and impressed upon them to ensure that the target of disposal of 1000 (One thousand) such type of cases is achieved within time frame i.e till 31.05.2019. The Chairperson also impressed upon them to prepare action plan mentioning all the important details of records along with Action Taken Report for reference of Hon'ble Court.

The matter with regard to disposal of the cases under N.I. Act was also taken up and discussed with the Judicial Officers. The chairperson apprised the Judicial Magistrate that the Hon'ble Court, Vide their **letter No. 104/SCMS Dated 15.5.2018**, have been pleased to fix the target of disposal of 82 cases under N.I. Act till 31.05.2019 and impressed upon to put their sincere steps to achieve the target so fixed.

The Chairperson directed all the Judicial Officers to discuss the issues with him related to nun submission of death reports of the accused/ witnesses and execution report of process by the Police, if any.

The matter with regard to expedite the trial on day-to-day basis of the Selected Cases under Hon'ble Court's **letter no. 352/Admn.Misc dated 20.06.2018** read with letter no.495/SP Cell dated 31.05.2018 of Criminal Investigation Department, Jharkhand, Ranchi was also taken up and discussed in the meeting. The chairperson impressed upon the presiding officers of the concerned court's that the Hon'ble Court have been pleased to select total 30(thirty) cases of this Judgeship for speedy trial on day-to-day basis. Out of total 30 cases, 29 cases have already been disposed of. The list of such cases has already been communicated to all concerned vide this office memo no. 2012-2020/G dated 22.06.2018. Hence, all the Courts concerned are required to expedite the trial of such cases on day-to-day basis and dispose of them at the earliest.

In the matter with regard to disposal of the Civil Cases pending in this Judgeship, the Chairperson apprised all the Judicial Officers, that figure of disposal of the pending Civil Cases of this Judgeship is not satisfactory at all. Whereas, the Hon'ble High Court is very much concerned about the contested disposal of pending Civil Cases. The Chairperson impressed upon all the Judicial Officers that in view of the direction under **letter No. 32/2017/SCMS dated 10.02.2017** of the SCMS Committee, Hon'ble High Court of Jharkhand, Ranchi, they are required to strictly maintain the given **Yardsticks** in disposal of Civil Cases of contested nature.

The Chairperson, further, impressed upon the Civil Judge(Sr.Div.)-I, Chaibasa to devote more time in hearing and disposal of Contested Civil Suits and to achieve their respective prescribed yardstick and in case of any deficiency in the matter, submit their respective report with reasonable explanation.

The meeting ended in cordial atmosphere after vote of thanks to all the Judicial Officers for attending the meeting.

Principal District and Sessions Judge,
West Singhbhum, Chaibasa

Memo No. _____/ G. dated, Chaibasa day of February, 2019

Copy forwarded to the Registrar General, Hon'ble High Court of Jharkhand, Ranchi for information and needful.

Principal District and Sessions Judge,
West Singhbhum, Chaibasa

Nature of Cases	CRIMINAL										CIVIL																																																																							
	Pendency of the cases at the beginning of the month			Total pendency	Institution/Addition of cases during the month/ cases received by transfer or remand from other Judgeship or otherwise	Transfer or remand of the cases to other Judgeship during the month	No. of Accused examined u/s 313 Cr.P.C.	Witnesses Fully examined (Examined, Cross examined & Discharged) during month	No. of cases in which Charges Framed	Disposal		No. of Bail Matters(BA/ABA)DISPOSED OF	No. of Misc/LA** disposed of	No. of cases referred for disposal via ADR Mechanism including Plea Bargaining	Disposal of Cases through ADR * mechanisms including Plea Bargaining, Lok Adalat, Mediation, etc.	No. of cases forwarded for lodging FIR. u/s 156 (3) Cr.P.C.	No. of cases under which inquiry & further proceeding commenced	No. of cases in which Final Form/Protest petition Accepted	Pendency of Cases at the end of the month				No. of cases of which the proceedings stayed at the end of the month	Nature of the Cases				Pendency of the cases at the beginning of the month				Institution/Addition of cases during the month/ suits received by transfer or remand from other courts or otherwise	Transfer or remand of the suits to other courts during the month	Witnesses fully examined (Examined, Cross Examined & Discharged) during month	No. of cases in which issues framed	Disposal		No. of Misc/LA** disposed of	Disposal of Cases through ADR* mechanisms including Plea Bargaining, Lok Adalat, Mediation, etc.	Pendency of Cases at the end of the month				No. of cases of which the proceedings stayed at the end of the month																																						
	Less than 5 yrs	Between 5-10 yrs	More than 10 yrs							Contested Cases	Uncontested Cases								Less than 5 yrs	Between 5-10 yrs	More than 10 yrs	Total pendency		Less than 5 yrs	Between 5-10 yrs	More than 10 yrs	Total pendency	Less than 5 yrs	Between 5-10 yrs	More than 10 yrs	Total pendency					Less than 5 yrs	Between 5-10 yrs			More than 10 yrs	Total pendency																																									
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42	43	44	45	46	47																																				
Sessions Trial	792	127	24	-	-	-	943	94	31	79	279	41	32	12	-	-	-	-	-	-	-	783	152	27	962	-	Civil Appeal	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42	43	44	45	46	47																																			
Criminal Revision	-	-	-	-	-	-	9	5	-	-	-	-	1	1	-	-	-	-	-	-	-	12	-	12	-	-	Civil Misc Appeal	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																		
Criminal Appeal	-	-	-	-	-	-	44	9	2	-	-	-	13	1	-	-	-	-	-	-	-	26	10	1	37	-	Guardianship Case	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																		
N.D.P.S. Case	8	6	-	-	-	-	14	1	5	4	-	-	-	-	-	-	-	-	-	-	9	6	15	-	-	Probate Case	3	2	-	8	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																			
SC/ST case	18	2	-	-	-	-	20	3	3	-	-	1	1	-	-	-	-	-	-	-	20	2	22	-	-	Motor Accident Claims Case	124	1	-	125	22	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																	
Confiscation Appeal	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Misc Case	2	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																		
Criminal Misc.	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Succession Certificate case	20	-	-	20	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																
G.R. (Protection of Children from Sexual offences Act,2012)	69	-	-	-	-	-	72	3	-	10	61	5	10	-	-	-	-	-	-	-	65	-	65	-	-	-	Letter of Administration Case	1	1	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																		
G.R. (Children)	10	-	-	-	-	-	10	1	-	6	-	-	-	-	-	-	-	-	-	-	11	-	11	-	-	-	Misc Petition	18	-	-	18	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																	
Vigilance Case	81	8	8	-	-	-	97	-	-	5	19	1	1	-	-	-	-	-	-	-	81	8	7	96	-	-	Land Acquisition case	16	-	-	16	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																	
Original Maintenance case	-	-	-	-	-	-	64	3	-	-	-	-	-	-	-	-	-	-	-	-	67	-	67	-	-	-	Original Suit	187	40	13	240	8	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																	
Misc. Petition (u/s 125(3) & 127 Cr.P.C.)	-	-	-	-	-	-	29	-	-	-	-	-	-	-	-	-	-	-	-	-	29	-	29	-	-	-	Execution Case	95	15	21	131	5	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																	
Cri. Misc. Appeal	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Civil Misc Case	12	3	-	15	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																
G.R. Cases.	5	-	-	-	-	-	1809218	43	2075	209	4	90	284	69	56	109	124	24	16	-	34	1862	210	43	2115	20	-	Arbitration case	2	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																		
Complaint Case	-	-	-	-	-	-	461	106	19	586	97	-	37	76	17	9	44	14	12	11	9	502	111	17	630	49	-	Civil Misc. Application	26	-	-	26	11	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																
Criminal Misc. Case	-	-	-	-	-	-	44	13	1	58	4	-	-	2	-	-	-	-	-	-	41	12	5	58	1	-	Transfer Petition Case	-	-	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																	
Railway Act Cases	-	-	-	-	-	-	310	185	12	507	502	-	559	19	2	-	-	-	-	-	310	158	12	480	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																			
Criminal Misc. Application	-	-	-	-	-	-	110	-	110	174	2	-	2	-	-	-	-	-	-	-	88	-	88	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																			
Electricity Act Cases	-	-	-	-	-	-	57	4	1	62	20	2	1	1	1	7	-	-	-	-	71	2	1	74	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																				
Bail Petition	-	-	-	-	-	-	49	76	3	-	-	-	89	5	-	-	-	-	-	-	28	-	28	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																				
Anticipatory Bail Petition	-	-	-	-	-	-	28	51	23	-	-	-	30	-	-	-	-	-	-	-	26	-	26	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-																																				
NOTE	*Matters the ADR Mechanism used in disposal of the cases. **Anticipatory Application. The columns which are not relevant for the particular court to be remained as N/A. (N/A: Not Applicable)																																																																																	
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<table border="1"> <thead> <tr> <th rowspan="2">NATURE</th> <th colspan="4">PENDENCY</th> <th rowspan="2">Net Pendency</th> <th rowspan="2">Disposal</th> <th rowspan="2">%Age of Disp. During the Month</th> </tr> <tr> <th>A</th> <th>B</th> <th>C</th> <th>D</th> </tr> </thead> <tbody> <tr> <td>CIVIL</td> <td>640</td> <td>50</td> <td>-</td> <td>-</td> <td>690</td> <td>34</td> <td>4.93</td> </tr> <tr> <td>Criminal</td> <td>4700</td> <td>1085</td> <td>39+1*</td> <td>39</td> <td>5786</td> <td>1025</td> <td>17.72</td> </tr> <tr> <td>TOTAL</td> <td>5340</td> <td>1135</td> <td>40</td> <td>39</td> <td>6476</td> <td>1059</td> <td>16.35</td> </tr> </tbody> </table>																																															NATURE	PENDENCY				Net Pendency	Disposal	%Age of Disp. During the Month	A	B	C	D	CIVIL	640	50	-	-	690	34	4.93	Criminal	4700	1085	39+1*	39	5786	1025	17.72	TOTAL	5340	1135	40	39	6476	1059	16.35
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Note: * 01 Criminal case record received from record room. **earlier 01 Civil case record related to Execution Case was inadvertently shown in the row of MACC Case. Now it has been rectified and added in the Execution Case.																																																																																		
Statement Clerk: Singhbhum West at Chabisa Court Manager: Singhbhum West at Chabisa Registrar: Singhbhum West at Chabisa Principal District & Sessions Judge: Singhbhum West at Chabisa																																																																																		

Consolidated statement regarding NDPS case for the month of January'2019of the Judgeship of Singhbhum West at Chaibasa (In compliance of Hon'ble Courts letter No. 1140-61/ R&S Dated 06.05.2013)

Month	Opening Balance	Institution/ re-instituted	Disposal	Closing balance (Pendency)
January, 2019	14	01	15

Statement Clerk
Civil Court, Chaibasa

Court Manager
Civil Court, Chaibasa

Registrar,
Civil Court, Chaibasa

Principal District & Sessions Judge
West Singhbhum, Chiabasa

PENDENCY/ ARREARS IN THE JUDGESHIP OF: SINGHBHUM WEST AT CHAIBASA.

(In Compliance of Hon'ble High Court's Letter No. 292-315 Dated-22.01.2016

FOR THE MONTH OF :January 2019

S.No.	Opening Balance			Institution during the month			Disposal During the month			Closing Balance at the end of the month			%increase or decrease in pendency vis a vis previous month			Disposal of Cases which are more than 5 years old			Pendency of cases which are more than five years old at the end of the month		
	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total
2	640	4700	5340	50	1086	1136	34	1025	1059	656	4761	5417	2.5	1.3	1.44	8	96	104	99	784	883

Statement Clerk,
Civil Court,Chaibasa

Court Manager
Civil Courts,Chaibasa

Registrar
Civil Court,Chaibasa

Principal District & Sessions Judge,
Singhbhum West at Chaibasa

Information regarding cases involving Offences punishable u/s 376 IPC

(In Compliance of Hon'ble High Court Letter no. 1229-1251/R&S dated-17.06.2015)

Annexure- I

Name of the Judgeship: West Singhbhum at Chaibasa

Month and Year: January'2019

Case No.	Date of Submission of Charge sheet	Why Commitment has not been made to the court of Session within six months of submission of Charge Sheet	If accused absconding whether it was informed to the Superintendent of Police	Reply of the Superintendent of Police for not executing the warrant of arrest
1	2	3	4	5
....

Information regarding Session Trial Cases

(In Compliance of Hon'ble High Court Letter no. 1229-1251/R&S dated-17.06.2015 and Letter No. 1546/R&S Dated 07.07.2015)

Annexure- II

Name of the Judgeship: West Singhbhum at Chaibasa

Month and Year: January'2019

Case No.	Date of Submission of Charge sheet	Why the Sessions Trial is pending for more than 10 years	If accused/ witness is absconding whether it was informed to the Superintendent of Police	Reply of the Superintendent of Police for not executing the warrant of arrest
1	2	3	4	5
Sessions Trial-324(S)/86	05/04/86	Record received on transfer from the court of FTC-I (I/c) on 11.10.18. Accused was declared absconder on 21.02.12 and on the strength of permanent warrant he has been arrested and remanded in this case on 10.10.2018. Charge has already been framed against him on 07.07.1988 and now the case is pending for evidence.
Sessions Trial-243(S2)/87	29.03.1990	The accused was remanded on 27.09.2018 record was received on transfer from addl. Sessions Judge-FTC-I Chaibasa, on 23.10.2018	NA	NA
Sessions Trial-377/94	06/09/94	The accused was declared absconder on 17.04.2002 and he has been arrested on 20.09.2018. The charge is framed on 20.11.2018. Presently this case is pending for Evidence.	NA	NA
Sessions Trial-37(S2)/96	19.10.95	The accused was declared absconder on 18.03.2004 and he has been arrested on 07.10.2018. The charge is framed on 19.12.2018. Presently this case is pending for Evidence.	NA	NA
Sessions Trial-75(S)/96	13.11.1995	Accused was declared absconder on 30.11.1999. And on the strength of permanent warrant he has been arrested and remanded in this case on 08.09.2018. Charge has already been framed against him on 04.03.1997 and now the case is pending for evidence.

Sessions Trial-179/97	18/11/91	The accused was declared absconder on 13.06.2003 and he has been arrested by the police on 22.07.2017. Charge framed on 18.12.2017. Presently this case is pending for Evidence.
Sessions Trial-185(S)/99	02/12/91	On the strength of permanent warrant of arrest accused has arrested and remanded in this case on 23.10.2018 from the Court of FTC-I(I/C) and record received in this court on 20.11.2018. Now case is pending for Evidence.
Sessions Trial-192/2000	06/07/98	Record received on transfer from the court of ADJ-III on 16.01.2019. Now the case is fixed for evidence.	Yes
Sessions Trial-197/2000	10/04/00	Accused produced in this court on strength of production warrant on 10.12.2018. At present the case is pending for evidence.
Sessions Trial-221(S)/01	14.03.2001	Disposed of on 21.01.2019
Sessions Trial-86(S)/2002		The accused was declared absconder on 05.09.2003 and he has been arrested on 05.11.2018. Presently this case is pending for awaiting original case record.	NA	NA
Sessions Trial-223(S)/02	24.11.2002	On the strength of permanent warrant of arrest accused has arrested and d remanded in this case on 10.10.2018 by the Court of FTC-II(I/C) and record received in this court on 20.11.2018. Now case is pending for Evidence.
Sessions Trial-91/04	18.05.2004	Record Received on transfer from Addl. Sessions Judge – FTC-I, Chaibasa, on 23.10.2018, Accused was previously absconding and remanded on 01.10.2018	NA	NA
Sessions Trial-34(S)/2007	29.12.2006	Disposed of on 24.01.2019		
Sessions Trial-48(S)/2007	09/05/2005	Record received from the court of Addl Sessions Judge-II, on 26.06.2018. This case was fixed for Judgment on 26.03.2018, but accused didn't appear. Hence his Bail has been canceled and presently this case is pending for appearance of the said accused.	Yes
Sessions Trial-183/2007	14.03.2007	Record received from the court of Addl Sessions Judge-II, on 26.06.2018. Wanted accused has arrested and remanded on this case on 12.07.2017. Letter has been written to the Superintendent of Police, Chaibasa requesting to supply the 2 nd copy of lost material. At Present this cases is pending for evidence.

Sessions Trial-202/2007	01.04.2007	Cr.M.P. no. 796/2016 preferred by accused disposed of on 25.01.2018 by Hon'ble High Court, Ranchi and case is now fixed for evidence since 08.03.2018. Record received on transfer from the court of Addl Sessions Judge-I,Chaibasa	NA	NA
Sessions Trial-331(S)/2007		Record received on 26.02.2018 from court of Ld. Addl. Sessions Judge FTC-I, Chaibasa (Vacant Court) and now case is pending for receipt of original case record from Hon'ble High Court, Ranchi.	NA	NA
Sessions Trial-14(S)/2008	26.10.2007	On the strength of production warrant the accused arrested and remanded in this case on 29.10.2018. Charge has already been framed against him on 22.01.2008 and now the case is pending for argument.		
Sessions Trial 92(S)/08	06/12/07	Record received on 16.05.2018 from court of Ld. Addl. Sessions Judge-II, Chaibasa Now the case is pending for appearance of the accused Sushil Chandra Mahato.	Yes	NA
Sessions Trial-110/2008	31.03.2008	The Case was fixed for Judgment on 25.06.2018, but one accused absconded. And the case is fixed for appearance of accused.	Yes
Sessions Trial-157/2008	15.04.2008	Cr.M.P. no. 796/2016 preferred by accused disposed of on 25.01.2018 by Hon'ble High Court, Ranchi and case is fixed for evidence since 08.03.2018.Record received from the court of Addl Sessions Judge-I, Chaibasa
Sessions Trial-159/2008	The accused has been remanded in this case on 23.10.2018. Record received on transfer from the court of Addl Sessions Judge, F.T.C-V,,I/C Chaibasa on 19.11.2018 and now case is pending for receipt of original case record from Hon'ble High Court, Ranchi.
Sessions Trial-166(S)/08	<u>19.10.2005</u> <u>02.07.2018</u>	The accused has been remanded in this case on 12.01.2018 through V.C. From Hotwar Jail, Ranchi. Record received on transfer from the court of Addl Sessions Judge-I,Chaibasa on 14.06.2018 and fixed for Evidence.	NA	NA

Sessions Trial-171(S)/08	07/08/08	The accused has been remanded in this case on 23.09.2017 through V.C. From Hotwar Jail, Ranchi and case is pending charge has been farmed on 13.08.2018 and now case is pending for evidence.	NA	NA
Sessions Trial-207(S1)/2008	21.09.2007	Accused surrendered in this court on 30.01.2019. Now this case is pending for framing of charge against the accused.
Sessions Trial-241(S)/2008	19/07/2008	Accused has absconding during the trial and case is running for evidence u/s 299 Cr.P.C.	Yes
Sessions Trial-291/08	04/08/08	Record received in this court on 18.07.2018. Now this case is pending for hearing on the petition filed by defence for re-cross examination of witness after amendment of charge.	NA	NA
Sessions Trial-291(S-1)/08	04/08/08	Record received from the court of Addl Sessions Judge-III, on 31.08.2018 at present the case is pending for Evidence.

Statement Clerk
Civil Courts,Chaibasa

Court Manager
Civil Courts,Chaibasa

Registrar,
Civil Courts,Chaibasa

Principal District & Sessions Judge,
Singhbhum West at Chaibasa